

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.3628 of 2020**

-----  
Babu Raja @ Md. Reja @ Md. Raja .... .... Petitioner  
Versus  
The State of Jharkhand .... .... Opposite Party  
-----

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----  
For the Petitioner : Mr. Gopal K. Sinha, Advocate  
For the State : Mr. Suraj Verma, Spl.P.P  
-----

**Order No.02 Dated- 14.09.2020**

Heard the parties through video conferencing.

Mr. Gopal K. Sinha- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit annexing therewith the documents to show that the Facebook account of the petitioner was hacked on 28.03.2020 and he informed the same to the Cyber Cell at Ranchi as averred in para-9 of the instant anticipatory bail application.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**